

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 732/1990 with RA 27/91

Date of decision:29.05.92.

Shri I D Aggarwal

---Applicant

Vs.

Secretary, Ministry of Defence and Others

• • • Re spondents

For the Applicant

...In person

For the Respondents

SPO on behalf of respondent No.1.

Chopra, Counsel for respondent Nose 2 and

CORAM:

The Hon'ble Mr.P.K. KARTHA, VICECHAIRMAN(J)

The Hon'ble Mr.I.K. RASCOTRA, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgment? \mathcal{G}
- 2. To be referred to the Reporters or not? \wedge

JUDGMENT

(of the Bench delivered by Hon'ble Shri Proken Kartha, Vice Chairman(J))

The applicant who is presently 70 years old filed this application under Section 19 of the Administrative Tribunals Act, 1985 in May, 1990. Notice was issued to the respondents to file their counter-affidavit but they have not filed any counter-affidavit. The case had been listed for hearing on 25.09.90, Ol.10.90, O9.10.90 and O4.12.90 when none appeared for the applicant. A notice was sent to the applicant about the hearing fixed for O4.12.90. The



on that day, applicant was not present. In view of this, the application was dismissed for default and non-prosecution Subsequently, the applicant filed RA No. 27/91 and notice of the same was issued to the respondents. The RA came up for directions on 21.05.92 when the applicant appeared in person. Respondents Notel was representated by Shri KeS: Dhingra, Senior Administrative Office and Mrs. Raj Kumari Chopra, Counsel for respondent Nose 2 and 3. The applicant also submitted written arguments We have gone through the records of the case carefully 2. and have considered the main application as well as the RA 27/91. 3. Before setting out the reliefs sought by the applicant in the main application, it may be stated that the applicant has given the following particulars regarding his service: He was working in the Central Building Research Institute. Roorkee at the time of his retirement on 31,07,1983. He began his career as an Apprentice in the Collector's Office, Muzaffar Nagar and has worked in the said office from 12.12.1941 to 17.11.1942. Thereafter, he has worked as a Sr. Stenographer from 18.11.1942 to 31.12.1946 in the Ministry of Defence. He the post of Canal Clerk in was reverted to the Collector's Office, Saharanpur with effect from Ol.Ol.1947 and worked there till he was deputed to the Government of India, Controller of Insurance, Ministry of Finance, Shimla on 18.05.1949. He worked there from 19.05.1949 to 05.01.1950 as a Stenographer. Thereafter, he has worked as a Stenographer in the Director of Cottage Industries, Kanpur from 6.1.1950 to 11.8.1950 and was reverted to the Office of



the Civil Judge, Saharanpur as Stenographer and worked there from 12,08,50 to 04,02,54, with effect from 9,2,1954 to 31,07,1983 he was on deputation to CBRI, Roorkee, He held the post of Scientist Cl at the time of his retirement. The respondents have stated that the case is very old and they have no material with them to verify the aforesaid details of service furnished by the applicant They have also submitted at the time of final hearing that G time the case is hopelessly/barred.

- 5. The relief sought by the applicant in the main application are the following: -
- "A Direct Respondent Nowl to declare the applicant's reversion to be a case of administrative error as envisaged in Pension Rule 34(2) and grant him a certificate with regard to pension wee 1 31 7 1983 and pay as on 9 12 1954 as if he had not been reverted thus enabling him to claim the same from respondent No.3.
- B. Direct Respondent No.2 to conduct investigation as to how the face of their knowledge of respondent No.3's letter No.51(ET)77 dated 5.3.77 about entitlement to pension Sharshi J.P. Khanna and Amar Singh could issue letters No.17(92)7/83-EII dated 30,03,1987 and No,51(79)ET/54-IV dated 36761987 closing the applicants case and thus acting mala fide
- Direct Respondent No.3 to fix the applicant's initial pay of Rs.170/- w.e.f. 9.2.1954 and at Rs.180/- from Ci w.e.f. 31.3.1947 as certified by respondent No.1 and at Rs.190/- p.m. after taking into account his service in the office of the Controller of Insurance in an identical scale and enhance his pension and pay the applicant due on this counts
- D. Direct respondent No.3 to calculate the commuted value of his pension on the basis of his pension at the time of payment of withheld pension to him as clarified by the applicant in his applications dated 25,10,88 and 17.8.89
- Direct Respondent Notes to pay the applicant interest at the rate of 12% per annum till he was paid his E : arrears of pension and other dues.
- Direct Respondent No.3 to return the amount of F. Rs. 1218/- wrongly charged from the applicant for the period of his service under the UPP Govt because the applicant had desired this service to be condomed.



Direct Respondent No.3 to make his promotion under the 5 year Assessment Rule w.e.f. 15,10.1974 and not w.e.f. 20,06,1975 and enhance his pension accordingly and pay him arrears of pay on this account.

The applicant has made numerous representations to the respondents with regard to his aforesaid grievances from time to time and finally before filing the present application, he had also published in the Hindustan Times issue dated 19.06.1989 under the column "Action Line" about his grievances. The respondents did not give any relief to him and thereafter he filed the main application in the Tribunal.

office on Ol.Ol.1947, the Ministry of Defence had informed the applicant by their letter dated 7.1.1988 that they regret their inability to do anything in the matter at this belated stage, as no records relating to the circumstances leading to his reversion are available.

In fact, the Ministry of Defence had informed the applicant earlier by their letter dated 29.07.1963 that the request has been made by him arter a lapse of more than 16 years and that the post of Stenographer is being filled exclusively on the result of the competitive examinations conducted by the UPSC. By the same letter, the Ministry of



Defence had regretted their inability in the matter of fixation of his pay in the office of the Controller of Insurance as they were not concerned with the subject and the applicant was directed to refer his case to the authorities concerned.

The applicant has stated in his written arguments 9. that his initial pay as recommended by respondent No.3(CERI) to respondent No.2(CSIR) vide letter dated 23,003,1959 has not been implemented. He has prayed that a direction may be issued to them in this regard. In our opinion, this is a highly belated claim. No directions can be issued to the respondents in regard to his initial fixation of pay at this point of time. The applicant has prayed that the respondents 10: should be directed to calculate the commuted value of his pension afresh in the light of his application made in 1988-89. In his written arguments, he has stated that the commuted value of pension of Rs.883/- had been duly paid to him. His pension was subsequently revised with effect from 1.1.1986 to Rs.1527/- and in view of this, he has prayed that one third of his increased pension should now be granted to him with effect from 1 6 1992 by way of commutation. In our opinion, after commuting the pension once, at the time of retirement, a pensioner is not entitled to further commutation of pension consequent upon the revision of pension.

The applicant has prayed for a direction to the respondents to return to him sum of Rs. 1218/- wrongly charged from him for the period of his service under the Uspa Government



because he had desired this service to be condoned.

- The applicant has stated in his written arguments that much before his retirement, the respondents had already taken a decision to condone State Government services without charging any proportionate contribution from him and no such contribution was charged from his colleague Shri S.G. Garg. The applicant had retired in July, 1983 and the claim now preferred by him for refund of Rs.1218/- which have been recovered towards payment of pensionary liabilities is also barred by limitation.
- The applicant has raised the question of his promotion under 5 years assessment rule with effect from 1974 and not from 1975. It appears that at the time of his retirement he had been promoted as Scientist Cl in the CBRI. This claim is also barred by limitation.
- 14. The applicant has alleged <u>mala fides</u> on the part of S/Shri J.P. Khanna and Amar Singh, Deputy Secretary and respectively Section Officer/of the CSIR who allegedly did not process his case properly. The applicant has, however, not produced any material on record to substantiate the allegation of <u>mala fides</u> against Shri Khanna and Shri Amar Singh. They have also not been impleaded as respondents.
- 15. In the light of the foregoing, we are of the opinion that the applicant is not entitled to the reliefs



sought by him. The application is accordingly dismissed. RA No.27/91 filed by him is also disposed of on the above lines.

There will be no order as to costs

Let a copy of this order be placed in both the case files

Let a copy of this order be sent to the applicant at his address indicated in the written arguments, namely, Shri I.D. Aggarwal, Scientist Cl (Retired), 177 Avdesh Bhawan, Khanjarpur, Roorkee (U.P).

(I.K. RASCOTRA) 29/5/92 MEMBER (A) 29:05.1992

(P.K. KARTHA) (\$\frac{2}{2}\) VICE CHARMAN(J)
29.05.1992

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